

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A. No. 300 of 1998

29.9.1999  
DATE OF DECISION.....

Shri T. Jaishi

(PETITIONER(S))

Mr B. Malakar

ADVOCATE FOR THE  
PETITIONER(S)

-VERSUS-

The Union of India and others

RESPONDENT(S)

Mr B.C. Pathak, Addl. C.G.S.C.

ADVOCATE FOR THE  
RESPONDENTS

THE HON'BLE MR JUSTICE D.N. BARUAH, VICE-CHAIRMAN

THE HON'BLE MR G.L. SANGLYINE, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No.300 of 1998

Date of decision: This the 29th day of September 1999

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

The Hon'ble Mr G.L. Sanglyine, Administrative Member

Shri Tikaram Jaishi,  
Ex-DRM, Office of the SDO, Phones,  
Shillong.

.....Applicant

By Advocate Mr B. Malakar.

- versus -

1. The Union of India, represented by the  
General Manager,  
N.E. Telecom Circle,  
Shillong.

2. The Telecom District Manager,  
Shillong.

3. The S.D.O., Phones,  
Telecom Deptt.,  
Shilong.

.....Respondents

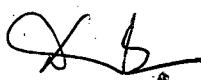
By Advocate Mr B.C. Pathak, Addl. C.G.S.C.

.....

O R D E R

BARUAH.J. (V.C.)

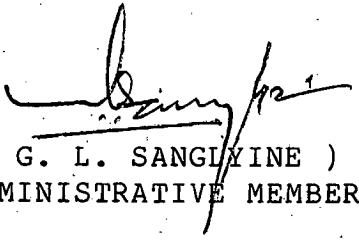
The grievance of the applicant is that he was engaged as a casual labourer in the year 1985. He continued in service for more than three years with certain breaks. He fell ill. Thereafter he was not allowed to resume his duty. The applicant submitted a representation before the authority to allow him to join his duty. However, his representation was not disposed of. Being aggrieved, the applicant approached this Tribunal by filing original application No.257 of 1997. This Tribunal disposed of the said application by order dated 21.11.1997



directing the respondents to dispose of the representation. In spite of that the representation was not disposed of. Hence the present application.

2. We have heard Mr B. Malakar, learned counsel for the applicant and Mr B.C. Pathak, learned Addl. C.G.S.C. Mr Pathak has no explanation regarding the non-disposal of the representation as per the direction of this Tribunal. We are surprised at the attitude of the respondents in flouting the order of this Tribunal. Therefore, with pain, again we have to send the matter with direction to the respondents, particularly respondent No.2 to dispose of the representation filed by the applicant within two weeks from the date of receipt of this order. If the applicant is still aggrieved he may approach this Tribunal.

3. The application is accordingly disposed of. No order as to costs.

  
( G. L. SANGHINE )  
ADMINISTRATIVE MEMBER

  
( D. N. BARUAH )  
VICE-CHAIRMAN

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